

SHRI M. VALIULLA: Sir, I wanted to know whether instructions have been issued to all the Ministries or certain Ministries only.

SHRIMATI LAKSHMI MENON: Instructions have been issued to all the Ministries of the Government of India.

SHRI M. VALIULLA: May I know whether this question of refugee settlement is not under the Ministry of Rehabilitation?

SHRIMATI LAKSHMI MENON: Sir, at the moment there is no definite planning for rehabilitation of these people. Most of them are looked after by the Goan Liberation Struggle Aid Committee of Belgaum and the neighbouring villagers.

SHRI M. VALIULLA: Is any help rendered to any institutions which are helping these refugees?

SHRIMATI LAKSHMI MENON: Not that I know of, Sir.

MR. DEPUTY CHAIRMAN: Questions over.

WRITTEN ANSWERS TO QUESTIONS

CONTRACTS OF WORKS SANCTIONED BY C.P.W.D.

*261. SHRI V. M. SURENDRA RAM: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:

(a) how many of the contracts of works of the value of more than one lakh of rupees each which were sanctioned during the years from 1947 to 1953 have not yet been completed; and

(b) what is the total value of the «ontracts not so completed?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) and (b). I place on the Table of the House a statement giving the information required in some

detail. [See Appendix VIII, Annexure No. 97.]

OWNERSHIP RIGHTS TO DISPLACED PERSONS IN RESPECT OF GOVERNMENT-BUILT HOUSES

136. SHRI S. N. DWIVEDY: Will the Minister for REHABILITATION be pleased to state:

(a) whether it is a fact that Government have formulated a scheme for giving ownership rights to displaced persons in respect of Government-built houses occupied by them;

(b) if so, the categories of properties to which the scheme is applicable; and

(c) how many displaced persons have so far applied for ownership rights under the scheme and how many such cases have so far been disposed of?

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE): (a) Yes.

(b) The scheme is applicable to residential houses only.

(c) Over 25,000 displaced persons living in Government-built properties have submitted compensation applications. Ownership of these properties is proposed to be transferred to them against their compensation. 1,487 cases have so far been disposed of.

DESERTION OF THEIR SETTLEMENTS BY DISPLACED PERSONS

137. DR. R. P. DUBE: Will the Minister for REHABILITATION be pleased to refer to para. 27 of the Report of the Ministry of Rehabilitation for 1953-54 and state how many out of the 2-92 lakhs of displaced families of agriculturists and non-agriculturists settled in rural areas of the eastern region have so far deserted their settlements in those rural areas?

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE): The required information is being collected and will be laid on the Table of the Sabha in due course.